

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 23543/2023
[Arising out of impugned final judgment and order dated 07-07-2023
in WC No. 22451/2012 passed by the High Court of Judicature at
Allahabad]

CHURCH OF NORTH INDIA TRUST ASSOCIATION

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and IA No.215669/2023-EXEMPTION FROM FILING O.T. and
IA No.218366/2023-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 15-10-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.
Mr. Dhiraj Abraham Philip, AOR
Mr. Febin M. Varghese, Adv.
Ms. Soyarchon Khangrah, Adv.

For Respondent(s) Mr. Divyanshu Sahay, Adv.
Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.
Mrs. Aditi Agarwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Interim order to continue.

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
COURT MASTER (NSH)